

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 03/17 of NC-VI held on 05.05.2016

Meeting No. 03/17 for the licensing year 2016-17 held on 05.05.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2.	Sh. S.K. Pandey	A.D.	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Minutes of NC meeting No. 02/17 of NC-6 dated 21.04.2016 held on 13.04.2016 were accepted and approved by the committee. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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01	71 Case No.:2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Deferred
The Committee noted that the hard copy of application is awaited from RA, Ahmedabad. The Committee decided to remind RA through D.O. reminder at the level of Chairman for hard copy of application. The case is deferred for 02.06.2016.				



02	72 Case No.:1/20/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00195/AM16/	RLA File :08/24/040/00418/AM16/	Lic.No/Date:0810137408 11.03.2016	Withdrawn
The Committee noted that the subject AA was issued on repeat basis by RA, hence NC has no action in this case. The Committee decided to withdraw the case				



योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
भारतीय विदेश व्यापार विभाग
ए. १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०, २११, २१२, २१३, २१४, २१५, २१६, २१७, २१८, २१९, २२०, २२१, २२२, २२३, २२४, २२५, २२६, २२७, २२८, २२९, २३०, २३१, २३२, २३३, २३४, २३५, २३६, २३७, २३८, २३९, २४०, २४१, २४२, २४३, २४४, २४५, २४६, २४७, २४८, २४९, २५०, २५१, २५२, २५३, २५४, २५५, २५६, २५७, २५८, २५९, २६०, २६१, २६२, २६३, २६४, २६५, २६६, २६७, २६८, २६९, २७०, २७१, २७२, २७३, २७४, २७५, २७६, २७७, २७८, २७९, २८०, २८१, २८२, २८३, २८४, २८५, २८६, २८७, २८८, २८९, २९०, २९१, २९२, २९३, २९४, २९५, २९६, २९७, २९८, २९९, ३००, ३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०, ३११, ३१२, ३१३, ३१४, ३१५, ३१६, ३१७, ३१८, ३१९, ३२०, ३२१, ३२२, ३२३, ३२४, ३२५, ३२६, ३२७, ३२८, ३२९, ३३०, ३३१, ३३२, ३३३, ३३४, ३३५, ३३६, ३३७, ३३८, ३३९, ३४०, ३४१, ३४२, ३४३, ३४४, ३४५, ३४६, ३४७, ३४८, ३४९, ३५०, ३५१, ३५२, ३५३, ३५४, ३५५, ३५६, ३५७, ३५८, ३५९, ३६०, ३६१, ३६२, ३६३, ३६४, ३६५, ३६६, ३६७, ३६८, ३६९, ३७०, ३७१, ३७२, ३७३, ३७४, ३७५, ३७६, ३७७, ३७८, ३७९, ३८०, ३८१, ३८२, ३८३, ३८४, ३८५, ३८६, ३८७, ३८८, ३८९, ३९०, ३९१, ३९२, ३९३, ३९४, ३९५, ३९६, ३९७, ३९८, ३९९, ४००, ४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०, ४११, ४१२, ४१३, ४१४, ४१५, ४१६, ४१७, ४१८, ४१९, ४२०, ४२१, ४२२, ४२३, ४२४, ४२५, ४२६, ४२७, ४२८, ४२९, ४३०, ४३१, ४३२, ४३३, ४३४, ४३५, ४३६, ४३७, ४३८, ४३९, ४४०, ४४१, ४४२, ४४३, ४४४, ४४५, ४४६, ४४७, ४४८, ४४९, ४५०, ४५१, ४५२, ४५३, ४५४, ४५५, ४५६, ४५७, ४५८, ४५९, ४६०, ४६१, ४६२, ४६३, ४६४, ४६५, ४६६, ४६७, ४६८, ४६९, ४७०, ४७१, ४७२, ४७३, ४७४, ४७५, ४७६, ४७७, ४७८, ४७९, ४८०, ४८१, ४८२, ४८३, ४८४, ४८५, ४८६, ४८७, ४८८, ४८९, ४९०, ४९१, ४९२, ४९३, ४९४, ४९५, ४९६, ४९७, ४९८, ४९९, ५००, ५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०, ५११, ५१२, ५१३, ५१४, ५१५, ५१६, ५१७, ५१८, ५१९, ५२०, ५२१, ५२२, ५२३, ५२४, ५२५, ५२६, ५२७, ५२८, ५२९, ५३०, ५३१, ५३२, ५३३, ५३४, ५३५, ५३६, ५३७, ५३८, ५३९, ५४०, ५४१, ५४२, ५४३, ५४४, ५४५, ५४६, ५४७, ५४८, ५४९, ५५०, ५५१, ५५२, ५५३, ५५४, ५५५, ५५६, ५५७, ५५८, ५५९, ५६०, ५६१, ५६२, ५६३, ५६४, ५६५, ५६६, ५६७, ५६८, ५६९, ५७०, ५७१, ५७२, ५७३, ५७४, ५७५, ५७६, ५७७, ५७८, ५७९, ५८०, ५८१, ५८२, ५८३, ५८४, ५८५, ५८६, ५८७, ५८८, ५८९, ५९०, ५९१, ५९२, ५९३, ५९४, ५९५, ५९६, ५९७, ५९८, ५९९, ६००, ६०१, ६०२, ६०३, ६०४, ६०५, ६०६, ६०७, ६०८, ६०९, ६१०, ६११, ६१२, ६१३, ६१४, ६१५, ६१६, ६१७, ६१८, ६१९, ६२०, ६२१, ६२२, ६२३, ६२४, ६२५, ६२६, ६२७, ६२८, ६२९, ६३०, ६३१, ६३२, ६३३, ६३४, ६३५, ६३६, ६३७, ६३८, ६३९, ६४०, ६४१, ६४२, ६४३, ६४४, ६४५, ६४६, ६४७, ६४८, ६४९, ६५०, ६५१, ६५२, ६५३, ६५४, ६५५, ६५६, ६५७, ६५८, ६५९, ६६०, ६६१, ६६२, ६६३, ६६४, ६६५, ६६६, ६६७, ६६८, ६६९, ६७०, ६७१, ६७२, ६७३, ६७४, ६७५, ६७६, ६७७, ६७८, ६७९, ६८०, ६८१, ६८२, ६८३, ६८४, ६८५, ६८६, ६८७, ६८८, ६८९, ६९०, ६९१, ६९२, ६९३, ६९४, ६९५, ६९६, ६९७, ६९८, ६९९, ७००, ७०१, ७०२, ७०३, ७०४, ७०५, ७०६, ७०७, ७०८, ७०९, ७१०, ७११, ७१२, ७१३, ७१४, ७१५, ७१६, ७१७, ७१८, ७१९, ७२०, ७२१, ७२२, ७२३, ७२४, ७२५, ७२६, ७२७, ७२८, ७२९, ७३०, ७३१, ७३२, ७३३, ७३४, ७३५, ७३६, ७३७, ७३८, ७३९, ७४०, ७४१, ७४२, ७४३, ७४४, ७४५, ७४६, ७४७, ७४८, ७४९, ७५०, ७५१, ७५२, ७५३, ७५४, ७५५, ७५६, ७५७, ७५८, ७५९, ७६०, ७६१, ७६२, ७६३, ७६४, ७६५, ७६६, ७६७, ७६८, ७६९, ७७०, ७७१, ७७२, ७७३, ७७४, ७७५, ७७६, ७७७, ७७८, ७७९, ७८०, ७८१, ७८२, ७८३, ७८४, ७८५, ७८६, ७८७, ७८८, ७८९, ७९०, ७९१, ७९२, ७९३, ७९४, ७९५, ७९६, ७९७, ७९८, ७९९, ८००, ८०१, ८०२, ८०३, ८०४, ८०५, ८०६, ८०७, ८०८, ८०९, ८१०, ८११, ८१२, ८१३, ८१४, ८१५, ८१६, ८१७, ८१८, ८१९, ८२०, ८२१, ८२२, ८२३, ८२४, ८२५, ८२६, ८२७, ८२८, ८२९, ८३०, ८३१, ८३२, ८३३, ८३४, ८३५, ८३६, ८३७, ८३८, ८३९, ८४०, ८४१, ८४२, ८४३, ८४४, ८४५, ८४६, ८४७, ८४८, ८४९, ८५०, ८५१, ८५२, ८५३, ८५४, ८५५, ८५६, ८५७, ८५८, ८५९, ८६०, ८६१, ८६२, ८६३, ८६४, ८६५, ८६६, ८६७, ८६८, ८६९, ८७०, ८७१, ८७२, ८७३, ८७४, ८७५, ८७६, ८७७, ८७८, ८७९, ८८०, ८८१, ८८२, ८८३, ८८४, ८८५, ८८६, ८८७, ८८८, ८८९, ८९०, ८९१, ८९२, ८९३, ८९४, ८९५, ८९६, ८९७, ८९८, ८९९, ९००, ९०१, ९०२, ९०३, ९०४, ९०५, ९०६, ९०७, ९०८, ९०९, ९१०, ९११, ९१२, ९१३, ९१४, ९१५, ९१६, ९१७, ९१८, ९१९, ९२०, ९२१, ९२२, ९२३, ९२४, ९२५, ९२६, ९२७, ९२८, ९२९, ९३०, ९३१, ९३२, ९३३, ९३४, ९३५, ९३६, ९३७, ९३८, ९३९, ९४०, ९४१, ९४२, ९४३, ९४४, ९४५, ९४६, ९४७, ९४८, ९४९, ९५०, ९५१, ९५२, ९५३, ९५४, ९५५, ९५६, ९५७, ९५८, ९५९, ९६०, ९६१, ९६२, ९६३, ९६४, ९६५, ९६६, ९६७, ९६८, ९६९, ९७०, ९७१, ९७२, ९७३, ९७४, ९७५, ९७६, ९७७, ९७८, ९७९, ९८०, ९८१, ९८२, ९८३, ९८४, ९८५, ९८६, ९८७, ९८८, ९८९, ९९०, ९९१, ९९२, ९९३, ९९४, ९९५, ९९६, ९९७, ९९८, ९९९, १०००



73 Case No.:9/13/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00105/AM16/	RLA File :05/23/040/00155/AM16/	Lic.No/Date:0510394865 09.07.2015	Approved

The Committee noted the comments of MFPI furnished vide O.M. No. 4(15)/2013-DGFT dt. 19.02.2016 and the reply furnished by the firm vide their letter dt. 04.04.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, oil etc in 92Gms Sachet.	1.00Kg	Roasted Peanut Kernels	0.25Kg/Kg
		Icing Sugar	0.25Kg/Kg
		Skimmed Milk Powder	0.20Kg/Kg

The norms above are subject to the condition that the applicant will declare on the label content of various raw materials, imported or indigenous, in the ratio of their mixing.

RA may take consequential action as per Policy/Procedure.

Rms

74 Case No.:10/13/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00106/AM16/	RLA File :05/23/040/00153/AM16/	Lic.No/Date:0510394890 14.07.2015	Approved

The Committee noted the comments of MFPI furnished vide O.M. No. 4(15)/2013-DGFT dt. 19.02.2016 and the reply furnished by the firm vide their letter dt. 04.04.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, oil etc in 92Gms Sachet.	1.00Kg	Roasted Peanut Kernels	0.25Kg/Kg
		Icing Sugar	0.25Kg/Kg
		Skimmed Milk Powder	0.20Kg/Kg

The norms above are subject to the condition that the applicant will declare on the label content of various raw materials, imported or indigenous, in the ratio of their mixing.

RA may take consequential action as per Policy/Procedure.

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Dy. Director General of Foreign Trade
विदेश व्यापार महा विदेशालय
Directorate General of Foreign Trade
कमिशन, विदेश व्यापार, नई दिल्ली
Commissioner, Foreign Trade, New Delhi

75 Case No.:21/13/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00117/AM16/	RLA File :05/23/040/00266/AM16/	Lic.No/Date:0510395758 29.09.2015	Approved

05 The Committee noted the comments of MFPI furnished vide O.M. No. 4(15)/2013-DGFT dt. 19.02.2016 and the reply furnished by the firm vide their letter dt. 04.04.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, oil etc in 92Gms Sachet.	1.00Kg	Roasted Peanut Kernels	0.25Kg/Kg
		Icing Sugar	0.25Kg/Kg
		Skimmed Milk Powder	0.20Kg/Kg

The norms above are subject to the condition that the applicant will declare on the label content of various raw materials, imported or indigenous, in the ratio of their mixing.

RA may take consequential action as per Policy/Procedure.



76 Case No.:7/20/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00201/AM16/	RLA File :05/23/040/00361/AM16/	Lic.No/Date:0510396463 30.11.2015	Approved

06 The Committee noted the comments of MFPI furnished vide O.M. No. 4(15)/2013-DGFT dt. 19.02.2016 and the reply furnished by the firm vide their letter dt. 04.04.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, oil etc in 92Gms Sachet.	1.00Kg	Roasted Peanut Kernels	0.25Kg/Kg
		Icing Sugar	0.25Kg/Kg
		Skimmed Milk Powder	0.20Kg/Kg

The norms above are subject to the condition that the applicant will declare on the label content of various raw materials, imported or indigenous, in the ratio of their mixing.

RA may take consequential action as per Policy/Procedure.



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Directorate General of Foreign Trade
काठिमा, नया दिल्ली
Udyog Bhawan, New Delhi



07	77	Party Name:SIGNATURE ESTAES	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/50/040/AM12	RLA File :02/24/40/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred
The Committee noted that the comments are awaited from Tea Board despite reminders issued. The Committee decided to remind Tea Board through D.O. letter at the level of chairman. The case is deferred for 02.06.2016.				

08	78 Case No.:4/13/85-ALC3/2015	Party Name:SUPERHOUSE LTD.,	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00100/AM16/	RLA File :06/24/040/00017/AM16/	Lic.No/Date:0610038195 17.07.2015	Deferred
The Committee noted that O/o Textile Commissioner has furnished the comments un-signed. The Committee decided to request O/o Textile Commissioner to provide signed copy of comments. The case is deferred for 02.06.2016.				

09	79 Case No.:10/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00054/AM16/	RLA File :02/24/040/00010/AM16/	Lic.No/Date:0210205790 14.05.2015	Withdrawn
The Committee noted that RA has confirmed the surrender of the subject advance authorisation vide their e-mail dt. 11.04.2016. The Committee decided to withdraw the case.				

10	80 Case No.:11/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00055/AM16/	RLA File :02/24/040/00011/AM16/	Lic.No/Date:0210205791 14.05.2015	Withdrawn
The Committee noted that RA has confirmed the surrender of the subject advance authorisation vide their e-mail dt. 11.04.2016. The Committee decided to withdraw the case.				

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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 कृषि विभाग, मंत्रालय, भारत सरकार
 Ministry of Agriculture, Government of India
 Udayog Bhawan, New Delhi

11	81 Case No.:14/17/85-ALC3/2015	Party Name:MARINE CHEMICALS,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00162/AM16/	RLA File :10/24/040/00074/AM16/	Lic.No/Date:1010059334 07.12.2015	Deferred
The Committee noted that the comments are awaited from MPEDA. The Committee decided to remind MPEDA . The case is deferred for 02.06.2016.				

Rup

12	82 Case No.:5/22/85-ALC3/2014	Party Name:NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00165/AM15/	RLA File :04/24/040/00249/AM15/	Lic.No/Date:0410159954 01.01.2015	Deferred
The Committee noted that the comments are awaited from DBT. The Committee decided to remind DBT. The case is deferred for 02.06.2016.				

Rup

13	83 Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Deferred
The Committee decided to request concerned RA to confirm the payment of Customs duty on imports made against the advance authorisation. The case is deferred for 02.06.2016.				

Rup

14	84 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Deferred
The Committee noted that confirmation from RA regarding surrender of the advance authorisation is awaited. The Committee decided to remind RA. The case is deferred for 02.06.2016.				

W/S

Rup

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व्यापार विभाग/Department of Commerce
एनटीसी भवन, नया दिल्ली
Udyog Bhawan, New Delhi

15	85 Case No.:14/15/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00119/AM15/	RLA File :03/94/040/00553/AM15/	Lic.No/Date:0310791144 17.11.2014	Deferred
The Committee decided to seek confirmation from RA as to whether the firm has surrendered the advance authorisation. The case is deferred for 02.06.2016.				

Rup

16	86 Case No.:14/15/85-ALC3/2014	Party Name:CHOICE TRADING CORPN. PVT. LTD	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00119/AM15/	RLA File :03/94/040/00553/AM15/	Lic.No/Date:1010052940 21.03.2013	Approved
The Committee noted that O/o the Superintendent of Customs, Central Excise and Service Tax, Cochin Range vide their e-mail dt. 02.05.2016 has confirmed that the firm has actually consumed the White Wine Vinegar in the export product. On the basis of Central Excise and Service Tax's certificate, the Committee decided to amend the description of import item from White Vinegar to White Wine Vinegar. ALL other aspect of ad-hoc norms already fixed vide NC decision in its M. No. 20 dated 26.12.2013 will remain un-changed. RA may take consequential action as per Policy/procedure.				

Rup

17	87 Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Deferred
The Committee noted that the firm has furnished the reply vide their letter dated 04.03.2016. The Committee decided to forward the firm's reply to MSME(Food) for their examination and submission of comments. The case is deferred for 02.06.2016.				

Rup

18	88	Party Name:GLOBAL GOURMET PVT. LTD	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/50/185/AM12	RLA File :34/24/040/212/AM12	Lic.No/Date:3410032792 02.01.2012	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 02.06.2016.				

WJH

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Directorate General of Foreign Trade
व्यापार विभाग Ministry of Commerce
एन 11, एन 12, एन 13 दिल्ली
Udyog Bhawan, New Delhi

Rup

19	89	Party Name:GLOBAL GOURMET PVT. LTD	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
	HQ File :01/85/50/102/AM12	RLA File :34/24/040/105/AM12	Lic.No/Date:3410031393 29.08.2011	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 02.06.2016.				

Rup

20

90 Case No.:16/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00112/AM16/	RLA File :53/24/040/00008/AM16/	Lic.No/Date:5310018520 20.08.2015	Approved
The Committee noted that MSME(GC&F) has furnished the revised comments vide their letter No. TL-12024/7/2016-GC&F-DCMSME/603 dt. 30.03.2016. On the basis of MSME(GC&F)'s comments, the Committee decided to fix the ad-hoc input output norm as under:-			
Export Item	Qty	Import Item	Qty.
Processed and Calcined Clays made from Spray Dried China clay (Kaofine 90)-Himafine	1.00Kg	Spray Dried China clay (Kaofine 90)	1.16Kg
RA may take consequential action as per policy/procedure.			

Rup

21

91 Case No.:18/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00114/AM16/	RLA File :53/24/040/00005/AM16/	Lic.No/Date:5310018516 06.08.2015	Approved
The Committee noted that MSME(GC&F) has furnished the revised comments vide their letter No. TL-12024/7/2016-GC&F-DCMSME/603 dt. 30.03.2016. On the basis of MSME(GC&F)'s comments, the Committee decided to fix the ad-hoc input output norm as under:-			
Export Item	Qty	Import Item	Qty.
Processed and Calcined Clays made from Spray Dried China clay (Kaofine 90)-Himafine	1.00Kg	Spray Dried China Clay (Kaofine 90)	1.16Kg
RA may take consequential action as per policy/procedure.			

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 वाणिज्य विभाग, भारत सरकार
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Rup

22

92 Case No.:19/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00115/AM16/	RLA File :53/24/040/00004/AM16/	Lic.No/Date:5310018515 06.08.2015	Approved
The Committee noted that MSME(GC&F) has furnished the revised comments vide their letter No. TL-12024/7/2016-GC&F-DCMSME/603 dt. 30.03.2016. On the basis of MSME(GC&F)'s comments, the Committee decided to fix the ad-hoc input output norm as under:-			
Export Item	Qty	Import Item	Qty.
Processed and Calcined Clays made from Spray Dried China clay (Kaofine 90)	1.00Kg	Spray Dried China Clay (Kaofine 90)	1.16Kg
RA may take consequential action as per policy/procedure.			

Rup

23

93 Case No.:20/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00116/AM16/	RLA File :53/24/040/00007/AM16/	Lic.No/Date:5310018521 20.08.2015	Approved
The Committee noted that MSME(GC&F) has furnished the revised comments vide their letter No. TL-12024/7/2016-GC&F-DCMSME/603 dt. 30.03.2016. On the basis of MSME(GC&F)'s comments, the Committee decided to fix the ad-hoc input output norm as under:-			
Export Item	Qty	Import Item	Qty.
Processed and Calcined Clays made from Spray Dried China clay (Kaofine 90)-Himatex	1.00Kg	Spray Dried China Clay (Kaofine 90)	1.16Kg
RA may take consequential action as per policy/procedure.			

Rup

94

Case No.:22/13/85-ALC3/2015

Party Name:EICL LIMITED

Meet No/Date:3/85-ALC3/2016

05.05.2016

Status:

HQ File

:01/85/050/00118/AM16/

RLA File

:53/24/040/00011/AM16/

Lic.No/Date:5310018535

06.10.2015

Approved

The Committee noted that MSME(GC&F) has furnished the revised comments vide their letter No. TL-12024/7/2016-GC&F-DCMSME/603 dt. 30.03.2016. On the basis of MSME(GC&F)'s comments, the Committee decided to fix the ad-hoc input output norm as under:-

Export Item	Qty	Import Item	Qty.
Processed and Calcined Clays made from Spray Dried China clay (Kaofine 90)-Himatex	1.00Kg	Spray Dried China Clay (Kaofine 90)	1.16Kg

RA may take consequential action as per policy/procedure.

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Directorate General of Foreign Trade
कमिशन निदेश, Department of Commerce
एन ११, एन ११, एन ११
Udyog Bhawan, New Delhi

Rup

25

95 Case No.:23/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00119/AM16/	RLA File :53/24/040/00010/AM16/	Lic.No/Date:5310018534 06.10.2015	Approved
The Committee noted that MSME(GC&F) has furnished the revised comments vide their letter No. TL-12024/7/2016-GC&F-DCMSME/603 dt. 30.03.2016. On the basis of MSME(GC&F)'s comments, the Committee decided to fix the ad-hoc input output norm as under:-			
Export Item	Qty	Import Item	Qty.
Calcined Clay-Himafil Processed and Calcined Clay made from Spray Dried China clay (Kaofine 90)	1.00Kg	Spray Dried China Clay (Kaofine 90)	1.16Kg
RA may take consequential action as per policy/procedure.			



26

96 Case No.:27/13/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00123/AM16/	RLA File :32/24/040/00010/AM16/	Lic.No/Date:3210077697 04.09.2015	Approved
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(44)/2015-DGFT dt. 12.04.2016 and observed that the quantity of import item applied for by the firm is on the lower side. Hence, the Committee decided to fix ad-hoc input output norms, as applied for, as follows:			
Export Item	Qty	Import Item	Qty
Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg
RA may take consequential action as per policy/procedure.			



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 Directorate General of Foreign Trade
 कृषि विभाग, जल संसाधन विभाग
 Udyog Bhawan, New Delhi



97 Case No.:2/17/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:								
HQ File :01/85/050/00150/AM16/	RLA File :32/24/040/00015/AM16/	Lic.No/Date:3210077702 07.09.2015	Approved								
27 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(44)/2015-DGFT dt. 12.04.2016 and observed that the quantity of import item applied for by the firm is on the lower side. Hence, the Committee decided to fix ad-hoc input output norms, as applied for, as follows: <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Processed Vanilla Beans</td> <td>27000.00Kg</td> <td>Vanilla (Dried Vanilla Planifolia Pods)</td> <td>30000.00Kg</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg
Export Item	Qty	Import Item	Qty								
Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg								

Rup

98 Case No.:3/17/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:								
HQ File :01/85/050/00151/AM16/	RLA File :32/24/040/00012/AM16/	Lic.No/Date:3210077699 07.09.2015	Approved								
28 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(44)/2015-DGFT dt. 12.04.2016 and observed that the quantity of import item applied for by the firm is on the lower side. Hence, the Committee decided to fix ad-hoc input output norms, as applied for, as follows: <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Processed Vanilla Beans</td> <td>27000.00Kg</td> <td>Vanilla (Dried Vanilla Planifolia Pods)</td> <td>30000.00Kg</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg
Export Item	Qty	Import Item	Qty								
Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg								

Rup

99 Case No.:4/17/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:								
HQ File :01/85/050/00152/AM16/	RLA File :32/24/040/00014/AM16/	Lic.No/Date:3210077701 07.09.2015	Approved								
29 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(44)/2015-DGFT dt. 12.04.2016 and observed that the quantity of import item applied for by the firm is on the lower side. Hence, the Committee decided to fix ad-hoc input output norms, as applied for, as follows: <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Processed Vanilla Beans</td> <td>27000.00Kg</td> <td>Vanilla (Dried Vanilla Planifolia Pods)</td> <td>30000.00Kg</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg
Export Item	Qty	Import Item	Qty								
Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg								

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 Directorate General of Foreign Trade
 कृषि विभाग, Department of Commerce
 एन. टी. रोड, नया दिल्ली
 New Delhi

Rup

100 Case No.:5/17/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:								
HQ File :01/85/050/00153/AM16/	RLA File :32/24/040/00011/AM16/	Lic.No/Date:3210077698 07.09.2015	Approved								
30 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(44)/2015-DGFT dt. 12.04.2016 and observed that the quantity of import item applied for by the firm is on the lower side. Hence, the Committee decided to fix ad-hoc input output norms, as applied for, as follows: <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Processed Vanilla Beans</td> <td>9000.00Kg</td> <td>Vanilla (Dried Vanilla Planifolia Pods)</td> <td>10000.00Kg</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Processed Vanilla Beans	9000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	10000.00Kg
Export Item	Qty	Import Item	Qty								
Processed Vanilla Beans	9000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	10000.00Kg								

Rud

101 Case No.:6/17/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:								
HQ File :01/85/050/00154/AM16/	RLA File :32/24/040/00013/AM16/	Lic.No/Date:3210077700 07.09.2015	Approved								
31 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(44)/2015-DGFT dt. 12.04.2016 and observed that the quantity of import item applied for by the firm is on the lower side. Hence, the Committee decided to fix ad-hoc input output norms, as applied for, as follows: <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Processed Vanilla Beans</td> <td>27000.00Kg</td> <td>Vanilla (Dried Vanilla Planifolia Pods)</td> <td>30000.00Kg</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg
Export Item	Qty	Import Item	Qty								
Processed Vanilla Beans	27000.00Kg	Vanilla (Dried Vanilla Planifolia Pods)	30000.00Kg								

Rud

102 Case No.:24/22/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85-ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00184/AM15/	RLA File :03/94/040/00970/AM15/	Lic.No/Date:0310793156 21.01.2015	Deferred
32 The Committee noted that the firm was asked to mention the exact name of raw material and its functions in export product vide this office e-mail dt. 22.05.2015 followed by e-mail reminder dt. 27.04.2016 which is awaited. The Committee decided to remind the firm. The case is deferred for 02.06.2016.			

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 Directorate General of Foreign Trade
 Ministry of Commerce
 Mayap Bhawan, New Delhi

Rud

36	106 Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Approved
	The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 03.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Kinder Joy Chocolate	1.00Kg (excluding the weight of Toy).	1 Pannelo Cacao Pol Verizz(Cocoa Powder)	0.0011Kg/Kg
			2 MER Cocoa Light GT78 (Cocoa Based Chocolate Granules)	0.0011Kg/Kg
			3 Diamaltoro (Powder Malt Extract)	0.00002Kg/Kg
			4 Hazel Nut Flavours AFS0158 X Exp (Gianduia Flavor)	0.0001Kg/Kg
			5 Vanillina Flavour (Vanillian X Exped)	0.00002Kg/Kg
			6 Mix Toy Kinder Joy India (Mix Toy Kinder Joy)	Net to net basis with accountability clause.
	RA may take consequential action as per Policy/Procedure.			

Rup

37	107 Case No.:8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00111/AM14/	RLA File :31/83/040/00107/AM14/	Lic.No/Date:3110060430 25.09.2013	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.06.2016			

Rup

38	108 Case No.:10/9/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00076/AM15/	RLA File :03/94/040/00062/AM15/	Lic.No/Date:0310781426 13.05.2014	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.06.2016			

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Directorate General of Foreign Trade
संयुक्त विदेश व्यापार विभाग
एन सी ई सी, नई दिल्ली
Nayag Bhawan, New Delhi

Rup

	109 Case No.:9/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
39	HQ File :01/85/050/00112/AM14/	RLA File :31/83/040/00108/AM14/	Lic.No/Date:3110060429 25.09.2013	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.06.2016				

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	110 Case No.:6/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
40	HQ File :01/85/050/00023/AM15/	RLA File :03/94/040/00927/AM14/	Lic.No/Date:0310771807 25.02.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.06.2016				

Rup

	111 Case No.:5/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
41	HQ File :01/85/050/00022/AM15/	RLA File :03/94/040/00943/AM14/	Lic.No/Date:0310771810 25.02.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.06.2016				

Rup

	112 Case No.:22/7/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
42	HQ File :01/85/050/00058/AM15/	RLA File :03/94/040/00032/AM15/	Lic.No/Date:0310779462 25.04.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.06.2016				

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विदेश व्यापार मह.निदेशालय
Directorate General of Foreign Trade
कमिशन, विदेश व्यापार
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

113

Case No.:3/3/85-ALC3/2013

Party Name:IMSOFER
MANUFACTURING INDIA PRIVATE
LIMITED,

Meet No/Date:3/85-
ALC3/2016
05.05.2016

Status:

HQ File :01/85/050/00003/AM14/

RLA File
:31/83/040/00172/AM13/

Lic.No/Date:3110056649
02.01.2013

Approved

The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Tic Tac Mango	1.00Kg	1 Magnesium Stearate expanded	0.0018Kg/Kg
		2 Maltodextrin Low Density	0.0161Kg/Kg
		3 Gum Arabic (Spray Gum expanded)	0.00225Kg/Kg
		4 Maltodextrin	0.0019Kg/Kg
		5 Rice Starch	0.094Kg/Kg
		6 Carnauba Wax	0.0001Kg/Kg
		7 Citric Acid	0.09Kg/Kg
		8 Tartaric Acid	0.0001Kg/Kg
		9 Acerola Extract Powder	0.001Kg/Kg
		10 Mango Powder SD	0.001Kg/Kg
		11 Mango Mint Flavor Int/Ext	0.001Kg/Kg
		12 Gum Arabic Expanded	0.00229Kg/Kg

RA may take consequential action as per Policy/Procedure.

44	114 Case No.:5/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00166/AM14/	RLA File :03/94/040/00929/AM14/	Lic.No/Date:0310769732 07.02.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred to 02.06.2016				

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 विदेश व्यापार महासंचालक
 Directorate General of Foreign Trade
 कौटिल्य, इंदिरा गांधी
 Udyog Bhawan, New Delhi

115 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Approved
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Tic Tac Mint	1.00Kg	1 Magnesium Stearate expanded	0.0016Kg/Kg
		2 Maltodextrin Low Density	0.0211Kg/Kg
		3 Gum Arabic (Spray Gum expanded)	0.00225Kg/Kg
		4 Maltodextrin	0.0019Kg/Kg
		5 Mint Flavor-Int	0.008Kg/Kg
		6 Mint Flavor -Est	0.001Kg/Kg
		7 Rice Starch	0.099Kg/Kg
		8 Carnauba Wax	0.0001Kg/Kg
		9 Ethyl Vanilin	0.0009Kg/Kg
		10 Aroma Vaniglia	0.00001Kg/Kg
RA may take consequential action as per Policy/Procedure.			

46	116 Case No.:7/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00024/AM15/	RLA File :03/94/040/00972/AM14/	Lic.No/Date:0310771874 25.02.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred to 02.06.2016				

47	117 Case No.:4/21/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00135/AM14/	RLA File :03/94/040/00766/AM14/	Lic.No/Date:0310761844 13.12.2013	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred to 02.06.2016				

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Ministry of Commerce and Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Case No.:7/10/85-ALC3/2013

Party Name:IMSOFER
MANUFACTURING INDIA
PRIVATE LIMITED,

Meet No/Date:3/85-
ALC3/2016
05.05.2016

Status:

HQ File
:01/85/050/00065/AM14/

RLA File
:31/83/040/00023/AM14/

Lic.No/Date:3110058549
30.05.2013

Deferred

The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI’s comments, the Committee decided to fix the ad-hoc input output norms as under:-

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Export Item	Qty	Import Item		Qty
Kinder Joy Chocolate	1.00Kg (excluding the weight of Toy)	1	Cocoa Powder	0.012Kg/Kg
		2	Cocoa based Chocolate Cream	0.02Kg/Kg
		3	Cocoa based Chocolate Granules	0.0245Kg/Kg
		4	Powder Malt Extract	0.0013Kg/Kg
		5	Hazel Nuts Flavor	0.0003Kg/Kg
		6	Vanilina Flavor	0.00012Kg/Kg
		7	Mix Toy Kinder Joy	Net to net basis with accountability clause.

RA may take consequential action as per Policy/Procedure.

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119

Case No.:5/13/85-ALC3/2013

Party Name:IMSOFER

MANUFACTURING INDIA PRIVATE LIMITED,

Meet No/Date:3/85-ALC3/2016

05.05.2016

Status:

HQ File

:01/85/050/00079/AM14/

RLA File

:31/83/040/00060/AM14/

Lic.No/Date:3110059475

19.07.2013

Approved

The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Kinder Joy Chocolate	1.00Kg (excluding the weight of Toy)	1 Cocoa Powder	0.012Kg/Kg
		2 Cocoa based Chocolate Cream	0.02Kg/Kg
		3 Cocoa based Chocolate Granules	0.0245Kg/Kg
		4 Powder Malt Extract	0.0013Kg/Kg
		5 Hazel Nuts Flavor	0.0003Kg/Kg
		6 Vanilina Flavor	0.00012Kg/Kg
		7 Mix Toy Kinder Joy	Net to net basis with accountability clause.

RA may take consequential action as per Policy/Procedure.

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योगेंद्र सिंह/YOGINDER SINGH
उप-सहसचिव, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
भारत सरकार, विदेश व्यापार विभाग
Udyog Bhawan, New Delhi

Rup

50	120 Case No.:4/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00021/AM15/	RLA File :03/94/040/01094/AM14/	Lic.No/Date:0310774449 13.03.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred to 02.06.2016				

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121 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:		
HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Approved		
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-					
51	Export Item	Qty	Import Item	Qty	
	Kinder Joy chocolate	1.00Kg (excluding the weight of Toy)	1	Cocoa Powder	0.012Kg/Kg
			2	Cocoa based Chocolate Cream	0.02Kg/Kg
			3	Cocoa based Chocolate Granules	0.0245Kg/Kg
			4	Powder Malt Extract	0.0013Kg/Kg
			5	Hazel Nuts Flavor	0.0003Kg/Kg
			6	Vanilina Flavor	0.00012Kg/Kg
			7	Mix Toy Kinder Joy	Net to net basis with accountability clause.
RA may take consequential action as per Policy/Procedure.					

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विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
एन.डी. भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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122 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Approved
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Tic Tac Orange	1.00Kg	1 Magnesium Stearate expanded	0.0016Kg/Kg
		2 Maltodextrin Low Density	0.0161Kg/Kg
		3 Gum Arabic (Spray Gum expanded)	0.00225Kg/Kg
		4 Maltodextrin	0.0019Kg/Kg
		5 Rice Starch	0.094Kg/Kg
		6 Carnauba Wax	0.0001Kg/Kg
		7 Citric Acid	0.09Kg/Kg
		8 Flavor Orange Powder GV	0.001Kg/Kg
		9 Flavor Orange Powder FM	0.001Kg/Kg
		10 Flavor Orange Powder PK	0.00048Kg/Kg
		11 Orange Flavor CG	0.00009Kg/Kg
		12 Ext. Flavor Orange	0.00009Kg/Kg
RA may take consequential action as per Policy/Procedure.			

123

Case No.:2/39/85-ALC3/2012

Party Name:IMSOFER

MANUFACTURING INDIA PRIVATE LIMITED,

Meet No/Date:3/85-ALC3/2016

05.05.2016

Status:

HQ File :01/85/050/00172/AM13/

RLA File :31/83/040/00170/AM13/

Lic.No/Date:3110056899

23.01.2013

Approved

The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Tic Tac SP Mint	1.00Kg	1 Magnesium Stearate expanded	0.0016Kg/Kg
		2 Maltodextrin Low Density	0.0211Kg/Kg
		3 Gum Arabic (Spray Gum expanded)	0.00225Kg/Kg
		4 Maltodextrin	0.0019Kg/Kg
		5 Spearmint Flavour Int.	0.008Kg/Kg
		6 Spearmint Flavour Ext.	0.001Kg/Kg
		7 Rice Starch	0.099Kg/Kg
		8 Carnauba Wax	0.0001Kg/Kg

RA may take consequential action as per Policy/Procedure.

योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
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 Ministry of Commerce
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 Udyog Bhawan, New Delhi

54	124 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Approved
	The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 05.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Tic Tac Acerola	1.00Kg	1 Magnesium Stearate expanded	0.0018Kg/Kg
			2 Maltodextrin Low Density	0.0161Kg/Kg
			3 Gum Arabic (Spray Gum expanded)	0.00229Kg/Kg
			4 Rice Starch	0.094Kg/Kg
			5 Carnauba Wax	0.0001Kg/Kg
			6 Citric Acid	0.09Kg/Kg
			7 Tartaric Acid	0.0003Kg/Kg
			8 Acerola Extract Powder	0.001Kg/Kg
			9 Gum Arabic (Spray Gum Expanded)	0.00229Kg/Kg
			10 Acerola FL Powder	0.001Kg
			11 Malic Acid	0.007Kg/Kg
			12 Natural Menthol	0.0006Kg/Kg
			13 Acerola Mint	0.003Kg/Kg
	RA may take consequential action as per Policy/Procedure.			

55	125 Case No.:1/1/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00210/AM16/	RLA File :02/24/040/00174/AM16/	Lic.No/Date:0210206420 07.01.2016	Deferred
	The Committee noted that the comments are awaited from MSME(ME). The Committee decided to remind MSME(ME) to expedite the comments. The case is deferred for 02.06.2016.			

56	126 Case No.:2/1/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
	HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016	Deferred
	Letter dt. 07.03.2016 from D/o C&PC was noted and it was decided to process the case on file for alternative agency for technical comments.			

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Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालकालय
Directorate General of Foreign Trade
भारतीय वाणिज्य विभाग
Ministry of Commerce
एन.डी.ए. भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	127 Case No.:1/3/85-ALC3/2016	Party Name:SANSTAR BIO- POLYMERS LIMITED	Meet No/Date:3/85- ALC3/2016 05.05.2016	Status:
57	HQ File :01/85/050/00001/AM17/	RLA File :08/24/040/00036/AM17/	Lic.No/Date:0810137806 02.05.2016	Withdrawn
The Committee noted that the subject AA was issued on repeat basis by RA, hence NC has no action in this case. The Committee decided to withdraw the case				

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योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
भारतीय वाणिज्य विभाग
Ministry of Commerce
Udyog Bhawan, New Delhi